

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-502**  
CP No.-110/66/ND/2022

**IN THE MATTER OF:**

Federal-Mogul Powertrain Solution India Pvt. Ltd.

**.....Applicant**

**Vs.**

ROC

**.....Respondent**

**SECTION**

U/s 66 CA

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anandh K., Ms. Shruti Iyer, Ms. Nishita Jagetia,  
Adv.

For the Respondent :

For the RD : Ms. Shankari Mishra, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present. Ld. Counsel on behalf of the RD is present and submitted that they have filed their report, however, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the RD may approach the Registry and cure the defects, if any, so that their report is reflected on the e-portal of the Tribunal. List the matter on **10.04.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**